

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1328
ANSWERED ON:02.03.2006
REMOVAL OF FISH PLATES
Murmu Shri Hemlal

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware that three Rajdhani trains have narrowly escaped from accidents in various parts of the country particularly at Gay a-Mughal sarai Railway Division as the insurgents attempted to derail the trains by removing fish plates;
- (b) if so, the details thereof;
- (c) the action taken against the persons found involved in such incidents; and
- (d) the effective measures taken by the Railways to keep more vigil to prevent recurrence of such incidents?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) & (b): Yes, Sir. In the night of 2.1.2006 at about 22.55 hrs, as soon as train No.2301 (Howrah - New Delhi) Rajdhani Express passed through Dhawa Bridge No. 445 between Rafiganj and Deo Road Railway stations, 40-50 criminals equipped with arms came to Dhawa Bridge and forcibly carried the 02 Gangmen, on guarding duty, about 100 yards away from the railway track and tied their hands and legs with ropes. Thereafter, criminals removed switch expansion joints and brackets and 50 nos. Pendrol clips from the railway track on Dhawa Bridge No.445, Kilometre No.508/27-29.

After a considerable lapse of time, some how the Gangmen managed to untie themselves and rushed to Rafiganj station and informed the matter to the Railways staff on duty. All the train operations were immediately controlled from 03.05 hours: on` Up and Down lines and traffic movement remained suspended upto 06.50 hours for repairs of the track. On getting information, concerned Police and Railway Protection Force (RPF) officials along with Sr. Section Engineer / Permanent Way / Rafiganj visited the place of occurrence and assessed the situation. Train No.2423 Up Bhuwnaeshwar - New Delhi Rajdhani Exp., 2313 Up Sealdah-New Delhi Rajdhani Exp., 3348 Up Palamau Exp., 9306 Up Shipra Exp. and 07 nos. of Up Goods trains had already passed through Up line over the said bridge before suspension of rail traffic.

(c): On the complaint of Gangmen, Local Police Rafiganj has registered a case vide crime No.02/06 dated 3-1-2006 under section-307, 399, 402, 353 Indian Penal Code and 150 of The Railways Act.

(d): `Policing` being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law and order in the Railway premises as well as on running trains are the statutory responsibility of the State Police. However, the security of stations, trains, passengers, railway staff, track and bridges have been geared up by deploying additional Police and; Railway Protection Force personnel and trackmen in vulnerable sections in consultation with Police authorities as precautionary measures to prevent any act of violence / sabotage etc.